

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 05  
**(IB)-1626(PB)/2019**

**IN THE MATTER OF:**

L & T Housing Finance Ltd.

.... Applicant/petitioner

v.

Cosmopolitan Technofab Textiles Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 24.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

For the Respondent

Ms.NikshubhaSethi, Adv. for the Resolution  
Professional

**ORDER**

IA 4168/2020 filed for urgent hearing of Section 19(2) application pending before this Bench is hereby **disposed of** bylisting Section 19(2) application for hearing on **11.12.2020**.

The Applicant counsel is directed to serve fresh notice upon the Respondents, upon notice being served, the Respondents shall file reply by the next date of hearing, failing which, appropriate orders will be passed against the answering Respondents.

—Sd—

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

—Sd—

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)